

**STATEMENT**

*Irregularities pointed out by the saving bank control organisation during recent checks at Unnao head post office*

(i) Non settlement of pending objections relating to Saving Bank.

(ii) Non transfer of Savings Banks Index Cards and Specimen Signatures, alongwith vouchers relating to closed cases, to Savings Bank Control Organisation.

(iii) Non casting of Interest Bearing Balance on ledger cards.

(iv) Balancing mistakes, and non-postings in ledger cards.

(v) Pendency of 'will follow vouchers' and transfer of incomplete returns to Savings Bank Control Organisation by Savings Bank Branch.

(vi) Over payments to depositors in following accounts of Unnao Head Office.

Sl. No.	Name of Office	Account No.	Amount over-paid
1.	Unnao Head Office	SB-368026	Rs. 1488
2.	Unnao Head Office	MIS-114	Rs. 5000/-

(both overpayments recovered)

(vii) Superfluous entry of Rs. 2 lakhs deposit dated 28-2-88/ 5-4-91 against Unnao Savings Bank Account No. 351964, pointed out by Savings Bank Control Organisation on 18-1-95. On investigation it was found to be a procedural irregularity not leading to any fraud/ overpayment & loss subsequently rectified.

[Translation]

**Food Processing Industries Organisation**

942. SHRI ARJUN SINGH YADAV: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Government are aware of the number of units of the Food Processing Industries in the organised Sector;

(b) if so, the details thereof; and

(c) if not, the basis on which development schemes for such industries are formulated?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARUN GOGOI): (a) and (b). As per the latest information available from the Annual Survey of Industries conducted by Central Statistical Organisation in 1990-91, there were 28208 units engaged in production of food products and beverages in the factories sector.

(c) Does not arise.

[English]

**Kachchativu Agreement**

943. SHRI CHITTA BASU:

SHRI SULTAN SALAHUDDIN  
OWAISI:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Tamil Nadu Chief Minister has requested the Centre to take up with Sri Lanka the matter of review of the Kachchativu Agreement of 1974; and

(b) if so, the reaction of the Government thereto?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI PRANAB MUKHERJEE): (a) Yes, Sir.

(b) The Government of India regard the delineation of the Indo-Sri Lanka Maritime Boundary through the Agreements of 1974 and 1976 as a settled matter. In terms of these Agreements, the island of Kachchativu lies on the Sri Lanka side of the International Boundary Line. There is no change in the Government's position in this regard?

[Translation]

**HINDALCO**

944. SHRI LALIT ORAON: Will the Minister of MINES be pleased to refer to the reply given to Unstarred Question No. 2240 on August 8, 1994 and state:

(a) the action proposed to be taken by the Union Government against Hindustan Aluminium Corporation (HINDALCO) for not setting up a Bauxite based industry there in Bihar within the stipulated period of five years; and

(b) the action proposed to be taken by the Government in case HINDALCO fails to fulfil its commitment to set up proposed industries in the coming years?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAVA): (a) and (b). A mining lease is subject to the conditions listed out in Rule 27 of the Mineral Concession Rules (MCR), 1960. Action against a lessee violating the lease conditions can be taken under Rule 27(5) of MCR, 1960 only by the concerned State Government. Hence question of Central Government taking in such cases does not arise.

[English]

**Power Demand**

945. PROF. UMMAREDDY VENKATESWARLU: Will the Minister of POWER be pleased to state:

(a) whether the demand of power is increasing in the country;

(b) if so, the per annum percentage in the increase of the demand of power; and

(c) the steps being taken by the Government to meet the demand?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL): (a) Yes, Sir.

(b) The per annum percentage in increase of demand of power for the last few year is given below:—

Year	% Growth Demand
1990-91	8.0
1991-92	7.9
1992-93	5.6
1993-94	5.9
1994-95	9.0

(upto Feb. 1995)

(c) In order to meet the demand of power in the country various measures being taken include—expediting the commissioning of new generating capacity, implementation of short gestation projects, improving the performance of existing power stations, reduction of Transmission & Distribution losses, implementation of better demand management and energy conservation measures, arranging transfer of energy from surplus to deficit areas and promotion of private sector investment in power sector.

[Translation]

#### Out of Trun Telephone Connections

946. SHRI GOVINDA CHANDRA MUNDA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether new telephone connections are being sanctioned by his Ministry to the unregistered coustomers without any quota whereas the Chief General Managers in the States have not been given right to sanction telephone connections without registration;

(b) if so, the reasons for such practice;

(c) whether the Chief General Managers (Telephones) in the States do not sanction telephone connections despite giving the registration number by the MP's and

(d) if so, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): (a) and (b). Sir, A large number of sanction orders for telephone connections issued by CGMS on the recommendation of MPs were pending due to the non-availability of the registration particulars. In order to aviod this pendency resultant hardship to the beneficiaries, it was decided that such recommendations will be considered only if accompanied by registration particulars. For sanctions from Telecom. Head Quarters also, registration particulars are insisted. In some cases, this requirement is waived looking to the exigency of the cases, but even in those cases, CGMs issue the formal orders for installation of Telephone connections only on receipt of registration particulars.

(c) No, Sir.

(d) Does not arise in view of reply to above.

[English]

#### Food Processing Units in Gujarat

947. SHRI HARIBHAI PATEL: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the details of Food Processing Units functioning in Gujarat;

(b) the details on units which have been suffering losses for the last two years; and

(c) the steps Government propose to take to close down or revive such sick units?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARUN GOGOI): (a) to (c): Since Food Processing Industries are both in the organised and unorganised sectors, information in regard to the number of all food processing industries, as also those which are suffering losses, is not maintained centrally. Units which are sick can approach Board for Industrial and Financial Reconstruction for revival/closing down.

[Translation]

#### Employment by FPI

948. SHRI MANJAY LAL: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether a large number of poor and unemployed people are living in rural areas;

(b) if so, whether the Government propose to launch the Food Processing programme on a large scale in these areas;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARUN GOGOI): (a) to (d). Yes, Sir. Government have taken various steps to promote food processing industries which inter alia include deciaration of most food processing industries as high priority, delicensing of all food processing industries excepting distillation and brewing of alcoholic beverages, sugar and those items reserved for small scale sector, automatic approval of foreign equity upto 51% in high priority areas and technology agreements, permitting foreign NRI investments, providing fiscal relief, etc. Government is also operating various Plan schemes for promoting food processing industries including those in the small and tiny sector. As a result of various measures taken since liberalisation till February, 1995, 3046 Industrial Entrepreneurs Memoranda have been filled for setting up of food processing industries, involving an investment of Rs. 38,408 crores, envisaging an employment of 5.26 lakh people, Out of these, 2592 Industrial Entrepreneurs Memoranda, involving an investment of Rs. 33,254 crores and envisaging an employment of 4.77 lakh persons are for setting up units in non-urban areas. In addition, approval for setting up 100% EOU, Joint Ventures, Foreign Approvals, etc involving an